HEAD OFFICE
Uttarakhand Pollution Control Board
"Gauradevi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun
E-mail : msukpcb@yahoo.com

Letter No.: UKPCB/HO/Gen-183-793/2024/763 Date: 05.09.2024

BY E-MAIL

To,

The Registrar General
Hon'ble National Green Tribunal
Principal Bench, New Delhi
Email: judicial-ngt@gov.in

Sub.: Inspection Report in the matter of Original Application No. 627 of 2024 titled as "Gopal Chandra Vanwassi Versus Uttarakhand Pollution Control Board" - reg.

Sir,

Kindly refer to the order dated 29.05.2024 passed by the Hon'ble National Green Tribunal in the matter of **627 of 2024** titled as **"Gopal Chandra Vanwassi Versus Uttarakhand Pollution Control Board".** In Compliance of order passed by the Hon'ble NGT, inspection of M/S Abhyuday Stone Crusher, Village Tharali/Kulsari, District Chamoli was carried out by officials of Regional Office, Uttarakhand Pollution Control Board, Dehradun on 05.08.2024. Copy of Inspection Report is enclosed.

You are requested to kindly take Inspection Report into record and place before the Hon'ble Tribunal for kind consideration please.

Encl.: As above.

Sincerely Yours'

(Dr. Parag Madhukar Dhakate)
Member Secretary

Copy to: Following for kind information and necessary action please.

1. Shri Mukesh Verma, Advocate & Counsel for Uttarakhand Pollution Control Board, Dehradun.
2. Additional Secretary, Department of Environment Conservation & Climate Change, Government of Uttarakhand, Dehradun.
3. Regional Officer, UKPCB, Regional Office, Dehradun.

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Comprehensive report of M/s Abhyuday Stone Crusher, Village Sunala,Tehsil-Tharali, Distt. Chamoli Garhwal

Hon'ble NGT Has ordered in the OA no. 627/2024, Gopal Chand Vanwassi v/s Uttarakhand pollution control Board on dated 29-5-2024 as para

5. Respondent No.1 is directed to file a comprehensive report indicating the compliance of norms by respondent No. 3- Stone crusher unit and also the truthfulness of the allegations which have been made in the letter petition which have been noted above.

In compliance of above direction UKPCB has directed to Regional Officer vide letter No. UKPCB/HO/Gen-183-793/2024/616 Dated 29-7-2024 for inspection of questioned stone crusher and submit comprehensive report indicating compliance norms. Regional office has conducted inspection on Dated 5-8-2024. Report is as below:

1.	**Name of Stone Crusher/Screening Plant**	:	M/s Abhyuday Stone Crusher, Village-Sunala, Tehsil-Tharali, Distt. Chamoli Garhwal	
2.	**Date of License**	:	14-12-2016 and renewed on 24-9-2021	
3.	**Period of License**	:	10 year	
4.	**Site Details**	:	Khasra no- 555, 556M, 557, 561M, 562M, Village Sunala, The. Tharali	
5.	**Area (Ha)**	:	0.132 Hectare	
6.	**Location/GPS Reading**	:	Lat.- 30.089167 Log.- 79.474957	
7.	**Land Status (Revenue/Private/Forest/Govt. Land)**	:	Private	
8.	**Distance from the following (Stone Crusher Policy 2015): At the time of permission**			
		:	**Minimum Distace Required**	**Actual Distance**
	A. Government Forest:	:	10 meter	100
	B. River (Perennial):		Zero	32 meter
	C. River (Non Perennial):	:	Zero	NA
	D. Public Worship Place:	:	25 meter	2.5 km
	E . Educational Institute/Hospital Nursing Home:	:	50 meter	2.5 KM
	F. Settlement	:	50 meter	200 meter

9.	**Industry/Unit Category (Red/Orange/Green)**	:	"Orange"
10.	**Industry/Unit Capacity (MT/Day)**	:	20 TPH
11.	**Total Operational Period in a week**	:	8 to 10 hr per day
12.	**Machinery and Equipment engaged**	:	Jaw crusher, rotavator, pulvirizer, conveyor Installed
13.	**Source of Electricity and Load Capacity**	:	Connection obtained from UPCL
14.	**Total Manpower/Labor Engaged**	:	15
16.	**Water usage/Day and Source**	:	Domestic-1 KLD- Jal sanstahn Industrial-96 KLD- Pinder river
18.	**Whether Environment Clearance granted (if yes thendate)**	:	Not Applicable
20.	**Date of CTO granted**	:	2.05.2022 for the operation of Stone Grits - 6000 MT/Month
21.	**Validity date of CTO**	:	Up to 31.03.2027
24.	**Any other site specific details**	:	Crusher located on Karnprayag-Gwaldam Road on the Bak of Pinder river, A tributary of River Alakananda

Inspection Note/Observations

During inspection observation in respect to pollution control measures under Environment (Protection) Act1986.

1. Unit has provided Wind breaking walls of GI sheets 12 ft around the periphery.
2. Construction of the metaled roads within the premises.
3. Crusher unit and conveyor belt covered with GI sheet.
4. Water Sprinklers installed on dust generating points.
5. Regular cleaning and wetting of the ground with in the premises, sprinklers installed along the road.
6. Well-developed green belt along the periphery. **(Photographs Enclosed)**

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7. Monitoring of ambient air conducted, The suspended particulate matter found within norms **(Report Enclosed)**
8. Noise level monitored, noise intensity found 70dB within limits of industrial zone **(Report Enclosed)**
9. Stone crusher has installed Treatment plant of 96 KLD capacity for RBM wash water, out let sample collected, report found within norms **(Report Enclosed)**
10. Unit is discharging treated water into River Pinder.

As above unit is complying conditions of EP rules and CCA provisions and established as per Stone crusher policy 2015 provisions. Report is submitted for further necessary action Please.

(Deependra Bhatt)	**(Ravinder Pundir)**	**(Dr. R.K Chaturvedi)**
Monitoring Assistant	**Scientific Assistant**	**Regional Officer**

भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड,
भोपालपानी, देहरादून।

संख्या : 2117/स्टो0क्रे0नवी0/खनन/भू0खनि0ई0/चमो0/2021–22, दिनांक 24 सितम्बर 2021

कार्यालय ज्ञाप

उत्तराखण्ड शासन, औद्योगिक विकास (खनन) अनुभाग–1 के कार्यालय ज्ञाप संख्या 1480/VII–A–1/2021/68 रिट/टीसी–1, दिनांक 8 सितम्बर 2021 के द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, पल्वराईजर प्लांट, हाट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति, 2020 के अध्याय–III के बिन्दु संख्या 1 के उप बिन्दु 2 मे संशोधन किया गया है कि:– स्टोन क्रेशर/स्क्रीनिंग प्लांट का नवीनीकरण जिलाधिकारी अथवा उनके द्वारा नामित अपर जिलाधिकारी/मुख्य विकास अधिकारी की अध्यक्षता मे गठित समिति की संयुक्त निरीक्षण आख्या के आधार पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा 10 वर्ष की अवधि हेतु की जायेगी"। परन्तु वर्तमान मे कोविड–19 (Covid-19) के महामारी के प्रभाव एवं संक्रमण की सम्भावनाओं एवं Ease of Doing Business के दृष्टिगत पूर्व से स्वीकृत तथा संचालित स्टोन क्रेशर/स्क्रीनिंग प्लांट एवं प्लांट परिसर मे उपखनिज भण्डारण की अनुज्ञा का नवीनीकरण (मा0 न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण के आदेश द्वारा बन्द या सीज की गयी इकाईयों को छोड़कर) आवेदक इकाई द्वारा नवीनीकरण शुल्क जमा किये जाने एवं आवेदन पत्र के साथ नीति मे निर्धारित मानकों/प्रावधानों को पूर्ण किये जाने से सम्बन्धित शपथ पत्र के द्वारा स्वप्रमाणपन (Self Certification) प्रस्तुत किये जाने पर निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा सम्बन्धित अभिलेखों का परीक्षण/जॉच करने के उपरान्त आगामी 10 वर्ष की अवधि हेतु नवीनीकरण किया जायेगा, प्रतिबन्ध यह कि यह परन्तुक उक्त नीति प्रख्यापित होने की तिथि से 01 माह तक ही प्रवृत्त एवं प्रभावी होगा"। शासन के पत्र संख्या 1551/VII–A–1/2021–68 रिट/08 टीसी–1, दिनांक 08 सितम्बर 2021 के द्वारा स्टोन क्रेशर नीति, 2020 मे उक्तानुसार किये गये प्रावधान के सफल एवं सुचारू क्रियान्वयन हेतु श्री राजपाल लेघा, उप निदेशक/ज्येष्ठ खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, जनपद नैनीताल को एतदद्वारा नोडल अधिकारी नामित किया गया है। शासन के उपरोक्त कार्यालय ज्ञाप के क्रम मे निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड देहरादून के कार्यालय आदेश संख्या 2055/खनन/भू0खनि0ई0/2021–22, दिनांक 21 सितम्बर 2021 के द्वारा पूर्व से स्वीकृत/संचालित स्टोन क्रेशर/स्क्रीनिंग प्लांटों तथा प्लांट परिसर मे उपखनिज भण्डारण की अनुज्ञा का नवीनीकरण आदेश नीतिगत समस्त नियमों का पालन कराते हुए नवीनीकरण आदेश निर्गत किये जाने हेतु अधोहस्ताक्षरी को एतदद्वारा अधिकृत किया गया है।

नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून द्वारा पत्र संख्या 17/भू0खनि0ई0/स्टो0क्रे0नवी0/चमो0/2021–22, दिनांक 24 सितम्बर 2021 के द्वारा मै0 अभ्युदय उत्तराखण्ड कम्पनी, रानीखेत जिला अल्मोड़ा के पक्ष मे ग्राम सुनला, तहसील थराली, जनपद चमोली के क्षेत्रान्तर्गत खसरा सं0 554/1764 म0, 541/1765 म0, 554, 555, 556, 557, 558, 559, 561 व खसरा संख्या 562, कुल रकवा 0.283 है0 (उपलब्ध कराये गये खसरा विवरण के अनुसार) नाप भूमि मे पूर्व से स्वीकृत/स्थापित स्टोन क्रेशर के संचालन की अनुज्ञा का नवीनीकरण मय भण्डारण अनुज्ञा सहित दिनांक 22 दिसम्बर 2021 से आगामी 10 वर्ष की अवधि हेतु स्वीकृत किये जाने के सम्बन्ध मे प्रस्ताव प्रेषित किया गया है।

उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग–1, सं0 1933/VII-1/18 स्टोन क्रेशर/2016 देहरादून दिनांक 22 दिसम्बर, 2016 द्वारा मै0 अभ्युदय उत्तराखण्ड कम्पनी, रानीखेत जिला अल्मोड़ा को ग्राम सुनला, तहसील थराली, जनपद चमोली के क्षेत्रान्तर्गत खसरा सं0 555, 556म0, 557, 561म0, 562म0, कुल रकवा 0.132 है0 नाप भूमि में उत्तराखण्ड स्टोन कशर, स्कीनिंग प्लान्ट, मोबाइल स्टोन कशर, मोबाइल स्कीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडिमिक्स प्लान्ट अनुज्ञा नीति 2016 यथासंशोधित 14.12.2016 के अन्तर्गत 20 टन प्रति घंटा क्षमता का स्टोन कशर स्थापना/संचालन हेतु आदेश मे वर्णित शर्तों के अधीन 05 वर्ष की अवधि के लिये अनुज्ञा स्वीकृत की गयी है।

नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून के पत्र संख्या 17/भू0खनि0ई0/स्टो0क्रे0नवी0/चमो0/2021–22, दिनांक 24 सितम्बर 2021 के द्वारा उपलब्ध कराये गये प्रस्ताव

के क्रम उत्तराखण्ड शासन, औद्योगिक विकास (खनन) अनुभाग–1 के कार्यालय ज्ञाप संख्या 1480/VII–A–1/2021/68 रिट/टीसी–1, दिनांक 8 सितम्बर 2021 के अध्याय–III के बिन्दु संख्या 1 उप बिन्दु 2 मे निहित प्रावधान के अन्तर्गत मै0 अभ्युदय उत्तराखण्ड कम्पनी, रानीखेत जिला अल्मोड़ा के पक्ष मे ग्राम सुनला, तहसील थराली, जनपद चमोली के क्षेत्रान्तर्गत खसरा सं0 554/1764 म0, 541/1765 म0, 554, 555, 556, 557, 558, 559, 561 व खसरा संख्या 562, कुल रकवा 0.283 है0 (उपलब्ध कराये गये खसरा विवरण के अनुसार) नाप भूमि मे पूर्व से स्वीकृत/स्थापित 20 टन/घंटा क्षमता के स्टोन क्रेशर के संचालन की अनुज्ञा का मय भण्डारण अनुज्ञा सहित दिनांक 22 दिसम्बर 2021 से आगामी 10 वर्ष की अवधि के लिए निम्न शर्तों के अधीन नवीनीकरण किया जाता है:–

शर्तें :

1. उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति–2020 के अध्याय–I के बिन्दु संख्या 7 "स्टोन क्रेशर/स्क्रीनिंग प्लांट अनुज्ञा देने हेतु शर्तें" मे उल्लिखित समस्त शर्तों (बिन्दु संख्या 1 से 14 तक) का अनुपालन किया जाना अनिवार्य होगा अन्यथा ई–रवन्ना पोर्टल बन्द किये जाने की कार्यवाही की जायेगी।

2. स्टोन क्रेशर नीति के अध्याय–I के बिन्दु संख्या 7 (15) व बिन्दु संख्या 9 की अनुपालना मा0 न्यायालय द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य मे पारित आदेश के अनुसार की जानी होगी।

3. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 7 (16) के अनुसार प्लांट संचालन से पूर्व पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से Consent to Operate लिया जाना अपरिहार्य होगा।

4. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (क) के अनुसार स्टोन क्रेशर संचालक को क्रश्ड मैटेरियल (ग्रिट एवं डस्ट) की मात्रा पर रू0 1.00 प्रति कुन्तल की समतुल्य धनराशि तथा क्रेशर प्लांट मे छाने गये उपखनिज (बालू, बजरी) की मात्रा पर रू0 0.25 प्रति कुन्तल की समतुल्य धनराशि पर्यावरण एवं खनिज सम्पदा शुल्क के रूप मे निर्धारित लेखाशीर्षक–0853 अलौह धातु कर्म एवं खनन उद्योग में जमा किया जाना अनिवार्य होगा।

5. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (ख) के अनुसार स्टोन क्रेशर के स्वामी के द्वारा प्लान्ट के प्रवेश में व निकासी गेटों पर कम्प्यूटराईज्ड धर्मकाटा एवं सी0सी0टी0वी0 कैमरा स्वयं के व्यय पर स्थापित करेगा तथा रिर्काडिंग की सी0डी0 प्रत्येक माह जिलाधिकारी एवं भूतत्व एवं खनिकर्म निदेशालय के जनपदीय कार्यालय में प्रस्तुत करेगा। तद्नुसार निदेशक को सूचित किया जायेगा।

6. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (ग) के अनुसार भण्डारण की जांच/पैमाइश के उपरान्त यदि भण्डारित उपखनिज की मात्रा भण्डारणकर्ता द्वारा प्रस्तुत अभिलेखों एवं वास्तविक पैमाईश के अनुसार मिलान करने पर 5 प्रतिशत से अधिक का अन्तर पाया जाता है, तो नियमावली के नियम 13(5)(ख) के अनुसार कार्यवाही की जायेगी।

7. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (घ) के अनुसार स्टोन क्रेशर स्वामी द्वारा पर्यावरण एवं खनिज सम्पदा शुल्क जमा न करने की दशा में खनिजों के परिवहन हेतु संबंधित जिला खान अधिकारी द्वारा ई–प्रपत्र "जे" जारी नहीं किया जायेगा।

8. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (ड़) के अनुसार स्टोन क्रेशर प्लान्ट द्वारा वन क्षेत्र से क्रय किये गये उपखनिज को प्लान्ट में Process किये जाने के उपरान्त crushed material/ Screened material का स्वरूप परिवर्तन होने के फलस्वरूप Processed material वन उपज की श्रेणी में नहीं आयेगा।

9. उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग–1, सं0 1933/VII-1/18 स्टोन क्रेशर/2016 देहरादून दिनांक 22 दिसम्बर, 2016 व प्लांट स्वामी के आवेदन प्रपत्र मे उल्लिखित प्लांट की क्षमता 20 टन प्रति घंटा तथा प्लांट संचालन की अवधि औसतन 10 घंटा प्रतिदिन के आधार पर वर्षाकाल (जुलाई–सितम्बर) की अवधि (90 दिन) हेतु कच्चे माल/आर0बी0एम0 की कुल मात्रा अर्थात् स्टोन क्रेशर हेतु कच्चे माल की एक समय मे भण्डारण क्षमता 90×20×10=18,000 टन तथा वर्षाकाल से भिन्न अवधि अर्थात् अक्टूबर से जून

तक की अवधि हेतु कच्चे माल की एक समय मे भण्डारण क्षमता 45×20×10=9,000 टन होती है तथा वर्ष मे 72,000 टन कच्चे माल की आवश्यकता होगी।

10. उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति–2020 के अनुसार प्लांट की वास्तविक क्षमता का आंकलन नीति के अध्याय–I के बिन्दु संख्या 9 मे गठित समिति से कराये जाने के उपरान्त ही प्लांट की वास्तविक क्षमता निर्धारित की जा सकेगी।

11. स्टोन क्रेशर नीति–2020 के अध्याय–III के बिन्दु संख्या 3 (1) के अनुसार प्लांट स्वामी के द्वारा शासन की नीति के विपरीत कार्य करने पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा प्लांट स्वामी को सुनवाई का युक्ति–युक्त अवसर प्रदान करने के उपरान्त गुण–दोष के आधार पर अनुज्ञा रद्द करने का निर्णय लिया जायेगा।

12. यदि प्लांट स्वामी के द्वारा उपलब्ध कराये गये अभिलेख गलत पाये जाते हैं तो इसकी सम्पूर्ण जिम्मेदारी प्लांट स्वामी की होगी तथा गलत अभिलेख पाये जाने की पुष्टि होने की दशा मे प्लांट के नवीनीकरण की अनुज्ञा निरस्त किये जाने की कार्यवाही सम्पादित की जायेगी।

13. प्लांट स्वामी के द्वारा उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग–1 की अधिसूचना संख्या 906/VII–I/2020/158 ख–04 टीसी, दिनांक 15 जुलाई 2020 के द्वारा प्रख्यापित उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2020 मे उल्लिखित समस्त शर्तों/प्रतिबन्धों का अनुपालन किया जाना सुनिश्चित किया जायेगा।

14. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय, मा0 उच्चतम न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण तथा केन्द्र सरकार व राज्य सरकार द्वारा समय–समय पर निर्गत आदेशों का अनुपालन सुनिश्चित किया जाएगा।

24/09/2021

(एस0एल0 पैट्रिक)
अपर निदेशक।

संख्याः 2117/स्टो0क्रे0नवी0/खनन/भू0खनि0ई0/चमो0/2021–22, तद्दिनांकित।

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, खनन, उत्तराखण्ड शासन, देहरादून।
2. निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, देहरादून।
3. जिलाधिकारी, चमोली।
4. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड देहरादून को इस आशय के साथ प्रेषित कि कृपया प्रदूषण नियंत्रण बोर्ड से सम्बन्धित मानकों को पूर्ण करने हेतु, जो भी शर्तें निर्धारित हैं, उनका अनुपालन Consent to Operate देने से पूर्व कराना सुनिश्चित करें।
5. उपनिदेशक (खनन)/नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून।
6. मै0 अभ्युदय उत्तराखण्ड कम्पनी, रानीखेत जिला अल्मोड़ा।

(एस0एल0 पैट्रिक)
अपर निदेशक।

13

UEPPCB

REGIONAL OFFICE
Uttarakhand Pollution Control Board
E-115, Nehru Colony, Dehra Dun (Uttarakhand)
Web : www.ueppcb.uk.gov.in, E-mail : roueppcb@gmail.com

UKPCB/ROD/Con/CH-68/2022-23/493-194

Date: 02/05/2022
REGD. POST

To,

M/s Abhyuday Uttarakhand
Vill. Sunala, Tehsil Tharali
Distt. Chamoli.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2) of the "Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as **Water Act, Air Act** and **HW Rules** respectively).

Application No. 1938089	Dated : 10.12.2021

CCA is hereby granted to **M/s Abhyuday Uttarakhand** located at **Vill. Sunala, Tehsil Tharali, Distt. Chamoli** subject to the provisions of the **Water Act, Air Act** and **HW Rules** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is **granted up to 31.03.2027** and valid for manufacturing of following products with **Capital Investment / Net Assets Values** ` 268.50 Lakhs:-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity	Product	Quantity
1	Stone Grits	6000 MT/Month	Stone Grits	6000 MT/Month

2. **Specific Conditions under Water Act:**

(i) **The daily quantity of effluent discharge (KLD) :-**

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil.	Nil.
Sewage	0.5 KLD	0.5 KLD

(ii) ***Trade effluent treatment and disposal - Nil.***

(iii) ***Sewage Treatment and Disposal:*** The domestic waste water generated should be treated and disposed as per norms.

3. **Conditions under Air Act :-**

(i). The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1.	D.G. Set (125 KVA)	8.0	HSD	.	Acoustic Enclosure	-

Ambient Air Quantity

UEPPCB

Suspended Particulate Matter (SPM)	Not to Exceed	600µg/M3

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped **immediately** and this **Board** has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under HW Rules** :-

(i) Number of authorization and date of issue : ----------

(ii) The **Factory Manager** of **M/s Abhyuday Uttarakhand** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.010 MT	Store in MS Drum, Recyclable

(iv) The authorization shall be in force for **31.03.2027.**

(v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization:

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

5. This CCA is valid for **Crushing and Screening** Process only.

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

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Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will results in legal action under the aforesaid Acts and Rules.

Regional Officer (I/c)

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information please.

Regional Officer (I/c)

Annexure

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. A Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
3. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
4. The applicant shall develop green belt within the premises.
5. The industry shall comply with the **Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2016** notified under the **Environment (Protection) Act, 1986** (as amended).
6. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act** and **Environment (Protection) Act** and Rules made thereunder.
7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
8. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
9. **Unit shall strictly comply with the provisions of the The Public Liability Insurance Act, 1991 as amended and Rules made there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.**
10. **There should be no effluent discharge outside the unit premises.**
11. **The stone crushing unit shall ensure all measures for pollution control as specified under the Environment (Protection) Act, 1986 and Rules made there under, so that ambient air quality not exceed to prescribed limit at any time.**
12. **The Stone Crushing Units/Screening Plants/Mobile Stone Crusher/Mobile Screening Plants/Hot Mix Plants/Ready Mix Plants shall strictly follow the Uttarakhand Stone Crushing Units/Screening Plants/Mobile Stone Crusher/Mobile Screening Plants/Hot Mix Plants/Ready Mix Plants Anugya Nitti- 2021 (as amended time to time), promulgated by the State Government.**
13. ***This consent is valid for* Crushing and Screening only. If any change in process, product, capacity, unit must be *obtained fresh CTE/COP as per Act.***
14. ***This CCA valid for crushing of raw material* (River Bed Materials) obtained from legitimate sources only.**
15. ***The unit shall not operate during night hours as defined under Noise Rules-2000.***
16. **The CCA is valid for domestic effluent only. Industrial effluent should not be generated.**
17. **The unit shall ensure to submit compliance report along with ambient air quality report in every 6 months .**
18. **Unit shall ensure to control air quality followed by regular spray water in premises and link road.**
19. **Unit should comply as per the measures given in E(P) Rule-1986 as amended time to time.**
20. **Unit should have all the valid permissions from the State Government and the concerning departments.**
21. **Unit should not operate without permission from Government (Anugya) and should have all the valid permissions from the concerning departments.**
22. **This CCA issued in accordance with the license given by the District Magistrate vide no. 2117/stone Crusher ren/Kh/2021 Dated. 24.09.2021 at any stage , if the said permission is suspended/Cancelled, this CCA will be deemed cancelled.**
23. **This Consent is being issued as per the letter issued by Secretary Government of Uttarakhand vide letter no. 1590/VII-A-I/2021/9(244)/2019 dated 15-09-2021 subject to the final adjudication of the writ petition (PIL) 212/2019 before Hon'ble High Court of Uttarakhand (Trilok Chand Vs State of Uttarakhand).**

Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will results in legal action under the aforesaid Acts and Rules.

Regional Officer (I/c)

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information please.

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I/106881/2024

CENTRAL LABORATORY
UTTARAKHAND POLLUTION CONTROL BOARD
46 – B IT Park, Sahastradhara Road, Dehradun
Email id – clukpcb@gmail.com

Test Report

Test report no:	:	CL/08/HO/IW/002
Code allotted:	:	UKPCB/CL/08/24/ROD/IW – 02
Name & address of industry:	:	M/s Abhyuday Stone Crusher, Tharali, Sunla, Chamoli
Sampling point:	:	ETP Outlet
Type of sample:	:	Grab
Sample collected by:	:	Dr. R.K. Chaturvedi (Regional Officer, Dehradun) Mr. Ravinder Pundir (Scientific Assistant) Mr. Deependra Bhatt (Monitoring Assistant)
Quantity & Packing: (HDPE/LDPE/P/G/Any Other)	:	2 ltr HDPE Jerrican
Date of sample collection:	:	05.08.2024
Date of sample receipt in the laboratory	:	06.08.2024
Duration of analysis:	:	06.08.2024 –20.08.2024
Date of issue of report:	:	21.08.2024

S.No.	Parameters	Unit	Results	Test Method
1.	pH (@25°C)	-	8.04	APHA 24th Edition 4500 H^+ B: Electrometric Method
2.	Total Suspended Solids	mg/l	36.0	APHA 24th Edition 2540 C: Total Suspended Solids Dried at 103-105°C
3.	Total Dissolved Solids	mg/l	66.0	APHA 24th Edition 2540 D: Total Dissolved Solids Dried at 180°C
4.	Biochemical Oxygen Demand	mg/l	8.0	IS 3025 (Part 44): 2023,
5.	Chemical Oxygen Demand	mg/l	20.0	IS 3025 (Part 58): 2023,

21/08/2024

Lab. Assistant | Asst. Scientific Officer | Environment Engineer

**********End of Test Report**********

Note:
1. The results in the Test Report relate only to the items tested.
2. The Test Report pertains to the sample as received in lab.
3. Report shall not be reproduced without approval of laboratory.
4. Sample will be retained for only 30 days from issuing the report.

ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305. (U.P.)
(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
Website: www.itslab.in, Email: itlrclab@gmail.com, info@itslab.in, contact@itslab.in
+91 9911659800, 9305780312, 09958849764

TEST REPORT

WASTE WATER REPORT

Report Code: WW-160824-20 **Issue Date: 20/08/2024**

ISSUED To:M/S ABHYUDAY UTTARAKHAND.

ADDRESS: 001, THARALI, SUNLA, CHAMOLI, UTTARAKHAND-246481

SAMPLING & ANALYSIS DATA

Sample Drawn By	:	Submitted by Customer
Sample Description	:	ETP-Outlet
Sample Drawn On	:	16/08/2024
Sample Received On	:	16/08/2024
Sample Quantity/Packing detail	:	2.0 Letter./Sealed Plastic Bottle
Analysis Duration	:	16/08/2024 to 20/08/2024

TEST RESULTS

S. No.	Parameter	Test Method	Results	Units	Limits as per CPCB norms
1.	pH	IS:3025(Part-11):1983	7.89	-	5.5 - 9.0
2.	Total Suspended Solid	IS:3025(Part-17):1984	22	mg/l	100.0
3.	Chemical Oxygen Demand (as O_2)	APHA 5220 B:2005	48	mg/l	250
4.	Biological Oxygen Demand (as O_2) (3 days at 27°C)	IS:3025(Part-44):1993	12	mg/l	30
5.	Oil & grease	IS:3025(Part-39):1984	BDL(DL-3.0)	mg/l	10

BDL-Below Detection Limit, DL- Detection Limit.

****End of Report****

CHECKED BY

ITS TESTING LABORATORY PVT. LTD.

AUTHORIZED SIGNATORY

Terms & Conditions :
1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability or our laboratory is limited to invoiced amount.

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क्षेत्रीय कार्यालय
उत्तराखण्डप्रदूषणनियंत्रण बोर्ड
ई–115, नेहरू कॉलोनी,
देहरादून–248001

REGIONAL OFFICE
Uttarakhand Pollution Control Board
E-115, Nehru Colony,
Dehradun-248001

Ambient Air Quality Monitoring Report

Report No/AAQMR/19/2024-25

1. **Name and address of the industry** -: M/s Abhyuday Stone Crusher, Village-Sunala, Tehsil-Tharali, Distt. Chamoli Garhwal

2. **Date of Monitoring** -: 5.08.2024

3. **Monitoring team** -: Dr. R K Chaturvedi (RO), Mr. Ravinder Pundir, (S.A). Mr. Dependra Bhatt , MA.

Ambient Air Quality Monitoring Parameters	Location of Monitoring	Ambient Air Quality Measured Value (µg/m3)	Prescribe Standards for Ambient Air Quality as per EP Rules 1986 (µg/m3)
Suspended Particular Matter	Within the premises of stone crusher near jaw crushing unit	329.30	600

Monitoring Asst. Scientific Assistant Asstt. Env. Engineer Regional officer (I/C)

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
ई–115, नेहरू कॉलोनी, देहरादून–248001

REGIONAL OFFICE
Uttarakhand Pollution Control Board
E-115, Nehru Colony, Dehradun-248001

NOISE LEVEL MONITORING REPORT

1-Name of Location - M/s Abhyuday Stone Crusher

2-Address - Village-Sunala, Tehsil-Tharali, Distt. Chamoli Garhwal

3-Date of Monitoring & time - 5.08..2024, Between 1:00PM to 2:00 PM

4-Monitored by - Dr. R.K Chaturvedi (RO), Ravinder Pundir (SA), Deependra bhatt (MA)

Sr.No.	Monitoring Point	All Values are in Leq dB		
		L(min)	L(max)	Observed Leq Values (Day time)
A.	Stone Crusher Premises. Unit in Operation	65.6	74.8	70.2

Standard

Sr.No.	Category of Area/Zone	Noise Level dB (A)	
		Day Time	Night Time
1.	Industrial	75	65
2.	Commercial	65	55
3.	Residential	55	45
4.	Silence	50	40

Monitoring Asst. Scientific Assistant 23/8/24 Asstt. Env. Engineer 24.8.24 Regional officer (I/C) 24/8/24

ETS

PROJECT REPORT

of

EFFLUENT TREATMENT PLANT

at

M/s ABHYUDAY UTTRAKHAND

Vill. Sonala, Tehsil - Tharali

CHAMOLI

Prepared by

ENVIROTECH SERVICES

G - 232, M.G. Road Industrial Area

Ghaziabad

CONTENTS

CONFIDENTIAL

For ENVIROTECH SERVICES

Authorised Signatory

FORWARD

With the fast Industrialization and rapid growth of Industry especially those contributing to different type of pollutional effects eg. gaseous, liquid, solid, Noise etc. has posed grave disturbance to ecological balance in developing countries.

The most optimistic indications are general awareness towards such Environmental Pollution among Industry Owners Govt. agencies and public at large, and their constructive approach to resolve such problem right at the start. Industry be it big or small its share in maintaining ecological balance is equally important, and everyone is responsible to do its part in a positive way.

M/s Abhyuday Uttarakhand, is fully conscious of its responsibility for Environmental management. Therefore the company has engaged M/s Envirotech Services, Ghaziabad, for designing the Effluent Treatment Plant, at its unit.

This report about the treatment of effluent discharge from M/s Abhyuday Uttarakhand, Vill. Sonali, Tehsil - Tharali, Chamli U.K., has been prepared in response to the reference made by the promoters. This report discusses in brief the water consumption, waste water generation & effluent treatment scheme in detail.

For ENVIROTECH SERVICES

Authorised Signatory

INTRODUCTION

M/s Abhyuday Uttarakhand, Vill. Sonali, Tehsil - Tharali, Chamli, are engaged in the production of Crussing Activity.

Considerable quantities of effluents are generated in stone washing, which require treatment before discharge to the environment, as per standards laid down by CPCB/UPPCB.

The total discharge rate of wastewater at the full capacity operation of the process house, has been estimated to be approximately 96.0 KLD.

ETS has designed the ETP based on the Waste water generation & its Characteristics.

SOURCE OF WASTEWATER GENERATION & ITS ESTIMATED QUANTITY

This industry would use water in stone washing process. In turn it contributes waste in suspended and dissolved states. These, if allowed to pass as such to a drain, river or pond shall exert pollution load till most of the undesired substances are removed in majority portion. Thus, effluent from a stone washing.

As such the liquid waste emanating from such Industry need to be treated appropriately, so as to bring down the pollution load to normal level. The best method of effluent treatment applicable to this unit is PHYSICO-CHEMICAL TREATMENT.

The hydraulic load is stated to be 96.0 KLD, which needs treatment to achieve the stringent norms laid down by U.K.P.C.B. for effluent discharge.

Generation of total wastewater from the process house has been estimated on the basis of the working of various machines in the plant and the quantity of wastewater discharged for each loading operation.

BASIS OF DESIGN

Effluent discharged from the process house is approx 96.0 KLD

Following Characteristics of the influent are being taken for checking the design of the existing effluent treatment plant.

Parameters	Concentration
Temperature ^{0}C	5 - 30
pH	6.0 - 8.0
TSS mg/l	50.0 - 100.0
BOD_3 mg/l	5.0 - 10.0
COD mg/l	15.0 - 20.0

TREATMENT PROCESS

Effluent with the probable characteristic is being subjected to physico-chemical.

Waste Discharge from washing process. The influent from sigle stream is collected in the equalization tank.

Homogeneous Effluent from the Equalization is pumped to the Aeration Tank.

In the Aeration Tank, pH will be controlled with the help of pH controller, by the dosing of either Acid or Alkali. Compressed air is being supplied in reaction tank through a air grid so as to provide a uniform batch of influent with desired pH level, for the Reaction tank. Lime and Alum is add in Reaction Tank from the Dosing Tank, to form the microflocs, Polyelectrolyte also dosing is carried out to convert the microflocs in macroflocs.

The chemical dosing results in the precipitation which entraps the silt.

Overflow from Aeration Tank is to the Primary Settling Tank and Secondary Settling Tank. Here the macroflocs settle down as the silt.

The overflow from the Secondary Settling Tank is collected in the Buffer Tank.

Outlet from the Secondary Settling Tank, water will be goe to river.

This silt collected at the bottom of the Primary and Secondary Settling Tank is taken to the silt drying beds for drying. After drying, the dried silt cake are removed manually from the silt drying beds. These cakes are stored in adjacent. From pit the silt cake are use for land fill.

OPERATIONS PROCEDURE

Dosing chemicals are to be prepared in the respective dosing tanks for 8 hours operation at a stretch. Dosing Chemical will be dosed as per the following concentration

1.	Polyelectrolyte (Granular form) cationic Type	-	1.5 ppm
2.	Alum	-	250 ppm
3.	Lime	-	400 ppm

ETS

CHARACTERISTICS OF TREATED EFFLUENT, AS LAID DOWN BY CPCB / UPPCB

PARAMETERS	CONCENTRATION
Temperature ^{0}C	Shall not exceed 5 ^{0}C above the receiving water Temperature
Colour	Unobjectionable
Oil & Grease	< 10.0
pH	5.0 - 9.0
TSS mg/l	< 100.0
TDS mg/l	< 2100.0
BOD_3 mg/l	< 30.0
COD mg/l	< 250.0

TECHNICAL SPECIFICATION

Technical details of all the units of existing effluent treatment plant, are given below:

Treatment capacity 100.0 KL per day
(One day working hours = 8.0 hrs.)

Specifications of ETP UNITS

1. BAR SCREEN

Number of Unit	:	One
Dimensions	:	0.5 x 0.5 x 0.5 meter
MOC	:	Brickwork
Duty	:	All the free floating matters, fibers etc will be arrested here.

2. EQUALISATION TANK

Number of Unit	:	Three
Dimensions	:	3.0 x 5.0 x 3.0 m^3
MOC	:	RCC
Duty	:	The effluent from dyeing section in the Plant shall be collected in this underground tank. The capacity of the this tank is provided to cater for a maximum discharge occurring in a particular time.

3. AERATION TANK

Number of Unit	:	One
Dimensions	:	2.5 x 1.25 x 1.25 meter
MOC	:	MS

Compressed Air is being supplied in this tank alongwith doses of either Lime, Alum and Polyelectrolyte. Addition of these coagulating agents is carried out to form microflocs.

Duty : Form microflocs to macroflocs

4. PRIMARY SETTLING TANK

Number of Unit	:	One
Dimensions	:	2.75 x 2.0 x 3.0 meter
MOC	:	MS

Duty : It facilitates settling. Here solids get separated from liquid and silt formed which is discharged in to S.D.B. and supernatant from this tank.

5. SECONDARY SETTLING TANK

Number of Unit	:	One
Dimensions	:	2.75 x 2.0 x 3.0 meter
MOC	:	MS

6. SLUDGE DRYING BEDS

Number of Unit	:	Two
Dimensions	:	2.5 x 1.25 x 0.6 m^3
MOC	:	MS

COST ESTIMATE OF ETP UNITS

ITEM			COST (RS.)
1.	Bar Screen	One	10,000
2.	Equalisation Tank	Three	3,00,000
3.	Aeration Tank	One	50,000
4.	Primary Settling Tank	One	1,00,000
5.	Secondary Settling Tank	One	1,00,000
6.	Silt Drying Bed	Two	50,000
7.	Influent Transfer Pump	One	50,000
8.	Pipe Lines & Valves	LS	25,000
9.	Electrical Fittings	LS	20,000
10.	Blower with motor	One	30,000
	Total		7,35,000/-

OPERATIONAL COST

Operational cost of running the ETP for round the year involve inputs like man power and power supply for pumping influent, & Chemicals.

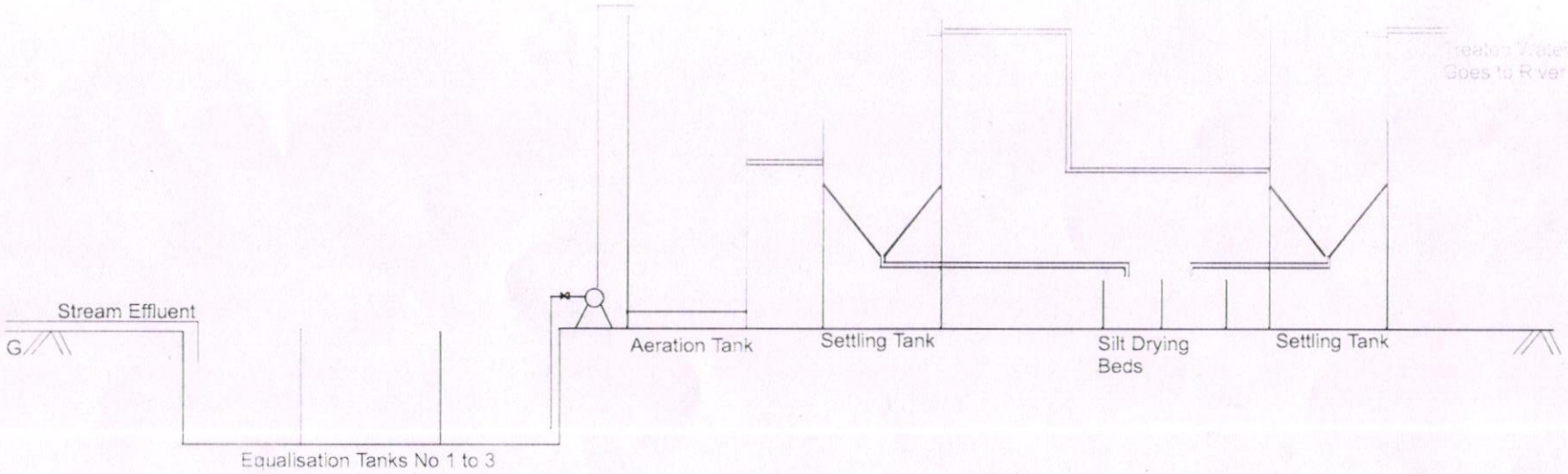
The annual running cost of the ETP will be approximately Rs. 2,40,000/-.

CONCLUSION

The proposed ETP is designed to meet the standards prescribed by Ministry of Environment & Forests, Govt. of India under Environmental Protection Act, 1986. Subject to the plant and equipment maintained/ operated by Technical staff in a proper manner, This ETP will discharge treated gaseous emissions as per the standards laid down by U.P. Pollution Control Board.

For Envirotech Services

(Authorised Signatory)



Hydraulic Flow Diagram of proposed STP for M/s Abhyudy Uttrakhand, Vill. Sonali, Tehsil - Tharali, Chamoli

Designed By : M/s Envirotech Services, Ghaziabad

DOVER TECHNOLOGIES

WATER BALANCE REPORT

FOR ABHYUDAY UTTARAKHAND

Submitted By:

Dover Technologies
A Company by Blue Dover Tech Pvt. Ltd.
New Delhi, INDIA

Date: 22-08-2024

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TABLE OF CONTENT

LIST OF ANNEXURES

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ANNEXURE-I
ABOUT DOVER

It's all about water

From automobiles to food and retail business; from daily cleaning and washing to plain drinking, WATER is the No. # 1 resource that we need for sustenance. For years, we assumed that this resource is not just free, it will also last forever. We made irresponsible use of it and we now face the prospect of depletion due to massive-scale mismanagement and pollution caused to water.

By considering environmental responsibility towards water, Dover Technologies has forayed into Water, Air, Solid waste, wastewater and Sewage Water Treatment Plants. Dover Technologies has earned its place in the market as one of the most trusted, and recommended supplier and manufacturer of Sewage Treatment Plants, Effluent treatment plant and Water Treatment Plants. We are an end to end server provider right from Design, Supplies, Erection, Commissioning and Operations & Maintenance.

We have dedicated all resources to deliver cost effective, reliable and competitive timely solutions to all our esteemed clients from Industries, Municipal and almost everywhere.
Dover Technologies have many strategic Alliance to provide broader scope of services to our prospective clients in the Environmental segment such as

- turnkey services in the water, Air handling, Solid waste & wastewater collection,
- water & wastewater Treatment,
- Air handling unit, Cooling air washer, Air filters & Exhaust unit
- water & wastewater plants' Operation & Maintenance,
- Performance evaluation Report, Environment Compliance,
- Environmental Monitoring & Testing
- Skill development training.
- Water consulting
- Laboratory analysis
- Research and adoption of new technologies

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ANNEXURE-II

ABOUT ABHYUDAY

Abhyuday company was set up on 1st January 2015 at Village Sonala, Tehsil Tharali of Chamoli District. Company started with stone crushing in 2018.

Company is headed by Mr Sushil Kr. Goenka and Mr Sunit Mehrotra.

ANNEXURE-II

About Raw Water Utilization inside the Industry

DESIGN BASIS

Abhyuday is utilizing Uttarakhand Jal Nigam water for its water consumption utilization.

Following are the ways water is been utilized inside the premises.

1. Drinking water
2. Bathing & Kitchen
3. Garden use

Water quality is as per norms since water is been received from Jal Sanstha only. This water is been used inside premises.

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WATER BALANCE:

Parameters	Unit	Value
Total staff	Nos	15
Water Utilization per person	Ltr per person	50
Calculated Flow per day	Ltr	750

ANNEXURE-III
ABOUT ETP PLANT

Stone crushing washing is done and its untreated water require a ETP plant.

At present ETP plant is running at a capacity of 96 KLD.

Parameters	Unit	Inlet water quality
Waste water Quantity	KLD	96.0
Operating period	Hr	8.0
Calculated Flow	m^3/h	12.0

INLET QUALITY:

Parameters	Unit	Inlet water quality
Ph	-	6.0-8.0
Total Suspended Solid, TSS	mg/l	50-100
BOD	mg/l	5-10
Chemical Oxygen Demand, COD	mg/l	15-20

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TREATED WATER QUALITY:

Parameters	Unit	Expected Treated water Quality
Ph		5.0 - 9.0
Total Suspended Solid, TSS	mg/l	< 100
BOD	mg/l	< 30
Chemical Oxygen Demand, COD	mg/l	< 250
TDS	mg/l	< 2100.0

PROCESS DESCRIPTION

The treated water from ETP is proposed to be utilized for the process and discarding to near by drain as meeting the norms.

A brief description of the technology and its process details are given below:

➢ TREATMENT PROCESS FOR EFFLUENT TREATMENT PLANT

PRIMARY TREATMENT:

Bar Screen:

The raw effluent generated from Bisk farm, is coming by gravity and is passed through the BAR SCREEN CHAMBER wherein the MSEP fabricated inclined Screen is installed to remove free, floating, coarse suspended solids and removed manually. After Bar screen chamber, the Effluent wastewater will be collected in the EQUALIZATION TANK by gravity. The tank will be provided with air grid to avoid settling of solids and putrefaction of effluent wastewater.

Coagulation-flocculation is a chemical water treatment technique typically applied prior to sedimentation and filtration (e.g., sand filtration) to enhance the ability of a treatment process to remove particles.

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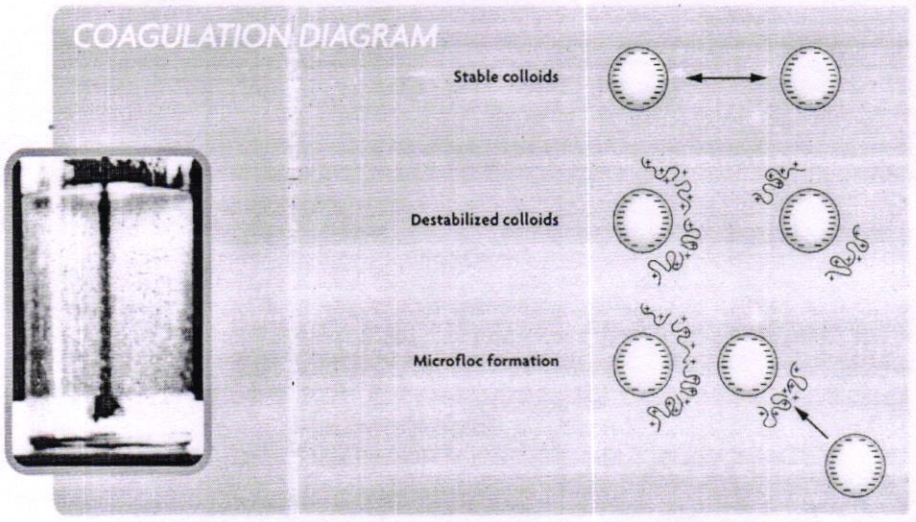
Coagulation is a process used to neutralize charges and form a gelatinous mass to trap (or bridge) particles thus forming a mass large enough to settle or be trapped in the filter.

Flocculation is gentle stirring or agitation to encourage the particles thus formed to agglomerate into masses large enough to settle or be filtered from solution.



Coagulation

Coagulation destabilises the particles' charges. Coagulants with charges opposite to those of the suspended solids are added to the water to neutralise the negative charges on dispersed non-settable solids such as clay and organic substances.

Once the charge is neutralised, the small-suspended particles are capable of sticking together. The slightly larger particles formed through this process are called microflocs and are still too small to be visible to the naked eye. A high-energy, rapid-mix to properly disperse the coagulant and promote particle collisions is needed to achieve good coagulation and formation of the microflocs. Over-mixing does not affect coagulation, but insufficient mixing will leave this step incomplete

Flocculation

Following coagulation, flocculation, a gentle mixing stage, increases the particle size from submicroscopic microfloc to visible suspended particles.

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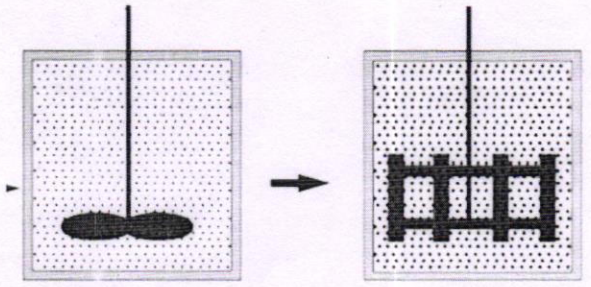
The microflocs are brought into contact with each other through the process of slow mixing. Collisions of the microfloc particles cause them to bond to produce larger, visible flocs. The floc size continues to build through additional collisions and interaction with inorganic polymers formed by the coagulant or with organic polymers added. Macroflocs are formed.



Coagulation tank (flash mixing)

Flocculation tank (slow mixing)

SECONDRY TREATMENT:

Settling: The biomass generated will be separated after aeration process, will be separated in the **SECONDARY SETTLING** TANK. Settling tank will be provided with tube settling media and hopper end at bottom. The clear supernatant partially treated water is flow by gravity and is collected in Filter feed tank.

Supernant wastewater will be the collect in FILTER FEED TANK by gravity.

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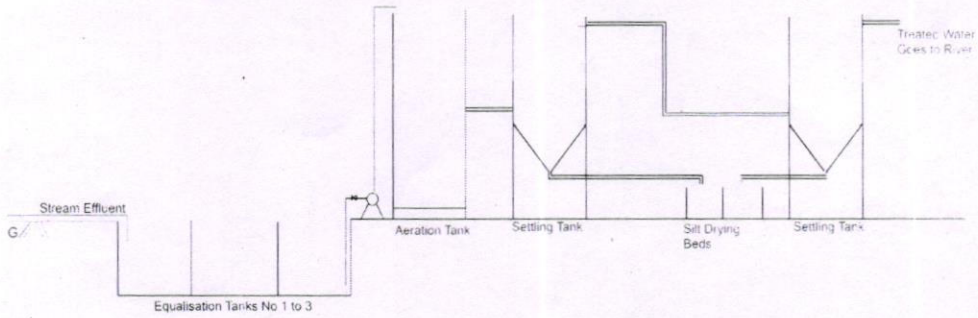
ANNEXURE-IV
WATER FLOW DIAGRAM



ANNEXURE-V
TESTING OF ETP

- The efficiency of the coagulation-flocculation process is dependent on many variables. For a particular water these may include:
- Type of coagulant used
- Coagulant dosage
- Final pH
- Coagulant feed concentration
- Type and dosage of chemical additives other than primary coagulant (e.g. polymers)
- Sequence of chemical addition and time lag between dosing points
- Intensity and duration of mixing at rapid mix stage
- Type of rapid mix device
- Velocity gradients applied during flocculation stage
- Flocculator retention time

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- Type of stirring device used
- Flocculator geometry.

ANNEXURE-VI
WATER BALANCE

S.No	Discription	Value
1	Raw water utilization per day	750 l/d
		0.75 m3/d
2	Waste generation from premisis as per sewage	525 l/d
		0.525 m3/d
3	Effluent generated from stone crushing unit	96000 l/d
		96 KLD
4	Existing constructed ETP capacity	100 KLD

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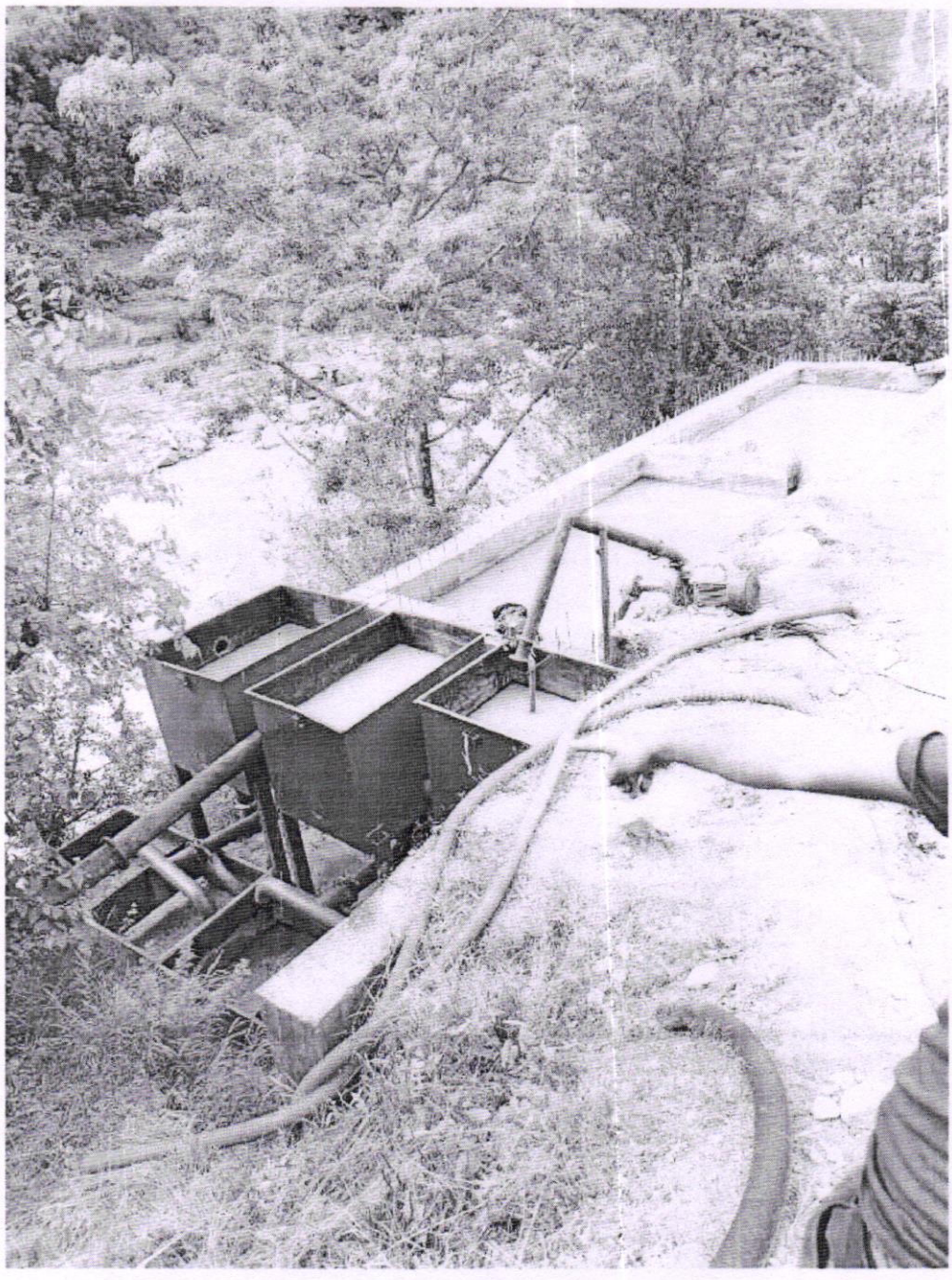
ANNEXURE VII
SITE PHOTOGRAPHS



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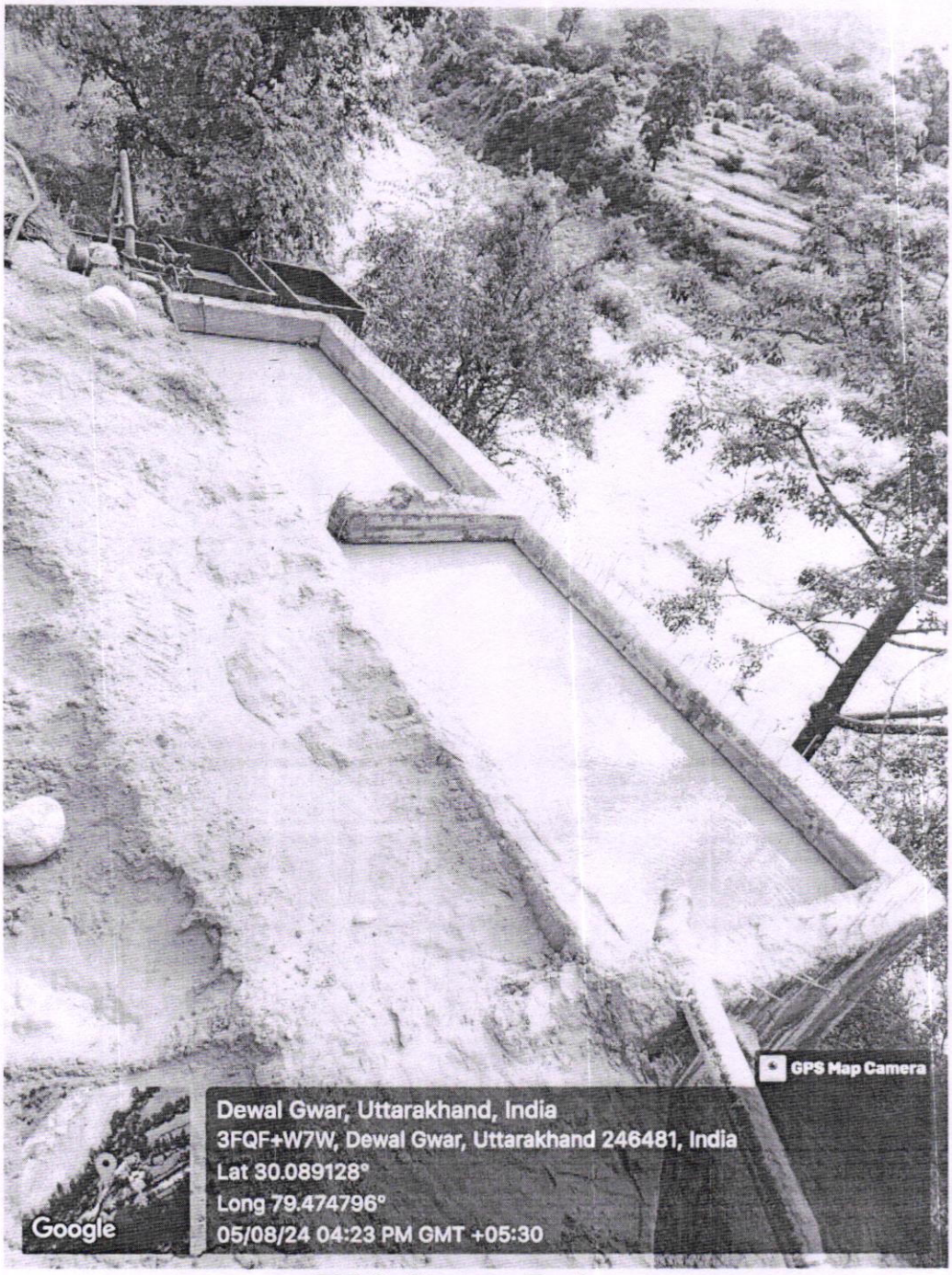
Pic 1: Preliminary Treatment



PIC 2: Storage Tanks

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PIC 3: Stone Crusher unit

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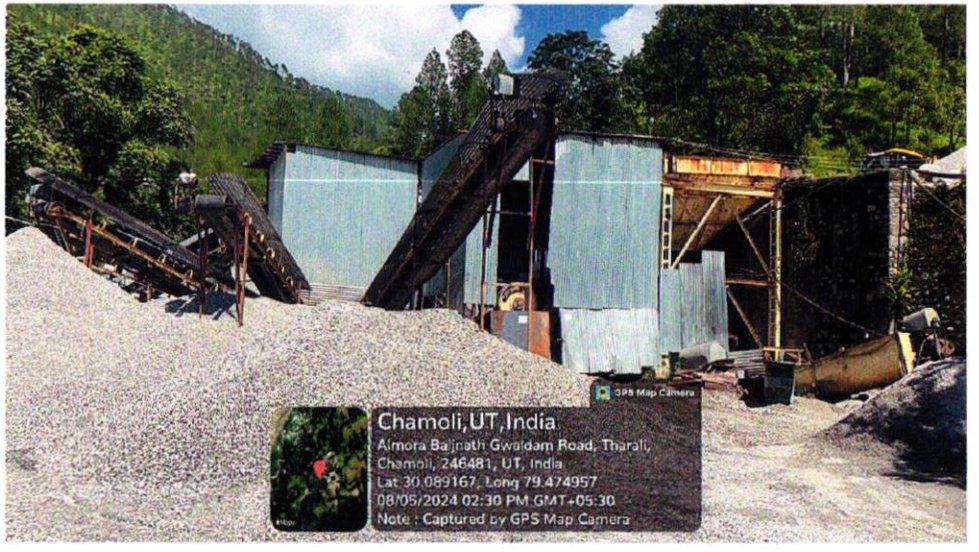
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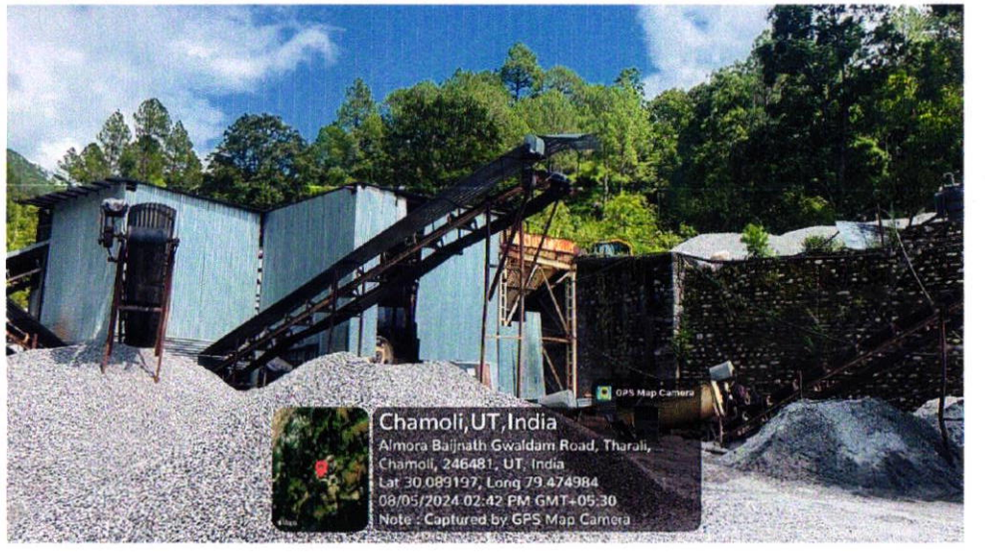
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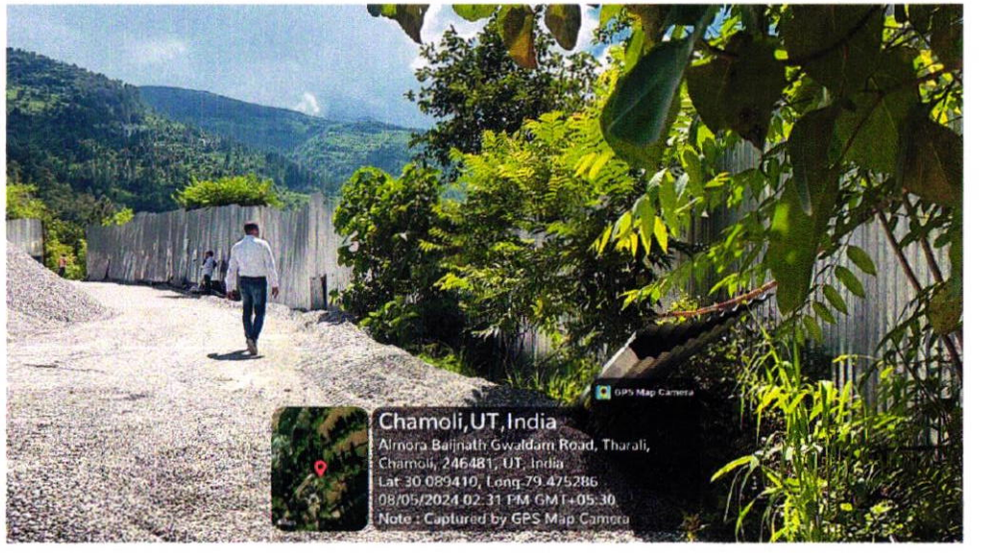
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